

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SOUTHERN ZONE, CHENNAI.**

**ORIGINAL APPLICATION No. 04 OF 2019(SZ)**

**IN THE MATTER OF:**

Anirudh Reddy

....

Applicant(s)

Versus

Union of India

....

Respondent(s)

**ACTION TAKEN REPORT OF TELANGANA STATE POLLUTION CONTROL BOARD**

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**Place: Hyderabad**

**Date: 02-03-2022.**



①

**ACTION TAKEN REPORT DATED 25.02.2022 OF TELANGANA STATE POLLUTION CONTROL BOARD IN OA No.4 OF 2019 AS PER ORDERS OF THE HON'BLE NGT.**

It is to submit that the Hon'ble NGT, Chennai vide order dated 29.10.2021 in O.A.No.4 of 2019 filed against M/s. Bilasraika Sponge Iron Pvt Ltd, as follows: -

*"The Telengana Pollution Control Board is also directed to file further action taken report in continuation to the report submitted by them dated 06.03.2020 and nothing was mentioned in the subsequent report dated 24.11.2020 regarding the environmental compensation issued. When this was pointed out the Learned Counsel appearing for the Pollution Control Board submitted that they will come with a further report in this regard".*

In this regard, the following is submitted

**I. OA No. 4 of 2019 -- M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, BalanagarMandal, Mahaboobnagar District**

The Hon'ble NGT vide order dated 29.10.2021 issued following orders: -

" .....

*8. The Telengana Pollution Control Board is also directed to file further action taken report in continuation to the report submitted by them dated 06.03.2020 and nothing was mentioned in the subsequent report dated 24.11.2020 regarding the environmental compensation issued. When this was pointed out the Learned Counsel appearing for the Pollution Control Board submitted that they will come with a further report in this regard.*

*9. State of Telengana is also directed to file a detailed report regarding the steps taken for the implementation of the action plan that has been produced before this Tribunal referred to above with specific timeline regarding each part of the implementation of the acquisition proceedings and shifting proceedings.*

*10. Though, a report was filed by the State Government e-filed on 04.12.2020, they have not filed any further progress of the action plan, though 10 months have already lapsed and as per the final time line given, they will have to complete the process in another 14 months. By this time, they should have completed some of the undertaking given by them in the action plan. When this was pointed out, the Learned Counsel appearing for the State Government submitted that they will come with a further progress report regarding this aspect as well.*

*11. They are directed to file the respective reports to this Tribunal on or before 07.12.2021 by e-filing in the form of searchable PDF/OCR supportable PDF and not in the form of image PDF along with necessary hardcopies to be produced as per Rules.*

.....

*13. For consideration of further report, post on 07.12.2021".*

The status was reviewed in the Task Force meeting held on 25.11.2021. As per the recommendations of the Committee, the Board vide order dated 21.12.2021 communicated the decision taken by the Board that the request for Extension of Temporary permission to continue production activity and the industry objections on the assessments carried out by the Board are not considered. The Board has also directed the TSSPDCL to disconnect Power Supply to the industry with immediate effect. Accordingly, the power was disconnected to the industry.

The industry has approached the Hon'ble Appellate Authority vide Appeal No., 9/2021. The Hon'ble Appellate Authority vide order dated 10.01.2022 disposed the Appeal stating that the appeal is not maintainable.

The Hon'ble NGT has listed the case on 11.02.2022 and adjourned the case to 03.03.2022

The industry vide letter dated 29.12.2021 requested the Board that they will remit the Environmental Compensation in three installments.

After careful consideration, the Board vide letter dated 02.02.2022 directed that the industry shall remit the Environmental Compensation as follows:

Installment	Amount	Timeline
FIRST	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
SECOND	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 <sup>st</sup> instalment
THIRD	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 <sup>nd</sup> instalment

Accordingly, the industry has paid the Environmental Compensation of Rs. 1,40,50,000/- to the Board on 10.02.2022.

Subsequently, the Board vide order dated 18.02.2022 issued temporary Permission to Continue Production Activity for a period of Three Months with certain conditions and also directed the TSSPDCL to restore Power Supply to the industry temporarily for a period of Three months from the date of the order.

Sd/-  
MEMBER SECRETARY

//T.C.F.B.O//

  
Senior Environmental Engineer (FAC)  
(Task Force)



③

ANNEXURE-I

# BILASRAIKA SPONGE IRON INDIA PVT LTD

**Factory:** Survey No. 159-160-163-164 Gundla Polla Pally Village Rajapur Mandal Mahaboob Nagar Dist (T.S)

E-Mail: Bsipl.Sponge@Gmail.Com

**Adm. Office:** 4-1-970, C-403 404, 4th Floor Upasana Block , Ahuja Estate , Abids, Hyderabad-500001

Tel.: 040-24753679 , 24753698, 24753699, E-Mail: Bilasraikasponge@gmail.com

To

Dt:29/12/2021

**The Member Secretary**

Telangana State Pollution Control Board  
Paryavaran Bhaven, A-III, Industrial Estate  
Sananthnagar, Hyderabad – 500 018

Respected Madam/ Sir

**Sub:- Humble Submission with ref to the closer Notice Issued – reg.,**

Ref:-1. Closure Orders No.MHB-08/TSPCB/U-I/TF/2017-485 dated 06/05/2017

2. TSPCB Order No. MHb-08/TSPCB/U-V/TF/2020 dated 09/11/2020

3. TSPCB Order No. MHb-08/TSPCB/TF/BO/2021 – 1549 dated 21/12/2021

With reference to the captioned subject and your Closure Orders cited above we humbly submit that this Unit has been taken over by us, now an entirely New Management. As we have taken over this unit from Month of May 2019 onwards we have invested lot of amount for the up gradation of the Pollution control equipments . secondly when we have geared up ourselves, this COVID effect made us to go into heavy losses.

Moreover this CLOURE ORDER of TSPCB will make us to go into irreparable losses and however we abide by the directions of the Board as we have been doing it from the past. We are supposed to pay the Environmental Compensation of Rs. 4,21,50,000/-as per the Order .

We submit that we pay the said Environmental compensation in **THREE EQUAL INSTALMENTS** as detailed here under:

1. **FIRST INSTALMENT** we shall pay Rs.1,40,50,000/- (Rupees one crore forty lakhs fifty Thousand only) immediately.
2. The **SECOND INSTALMENT** of Rs.1,40,50,000/- (Rupees one crore Forty lakhs Fifty Thousand only) after **TWO** months from the date of payment of the payment of First installment .
3. The **BALANCE AMOUNT** of Rs.1,40,50,000/- (Rupees one crore Forty lakhs Fifty Thousand only ) after **TWO** months from the date of the payment of the 2<sup>nd</sup> instalment.

As we are reeling under heavy financial constraints and already suffered huge losses the above pattern of remittances , we request your kindnesses to oblige,



④

# BILASRAIKA SPONGE IRON INDIA PVT LTD

**Factory:** Survey No. 159-160-163-164 Gundla Potla Pally Village Rajapur Mandal Mahaboob Nagar Dist (T.S)  
E-Mail: Bsipl.Sponge@Gmail.Com

**Adm. Office:** 4-1-970, C-403 404, 4th Floor Upasana Block ,Ahuja Estate , Abids, Hyderabad-500001  
Tel.: 040-24753679 , 24753698, 24753699, E-Mail: Bilasraikasponge@gmail.com

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Moreover we also humbly make our submission that meanwhile the Honourable National Green Tribunal if would pass an Order as such that if any refund (or) any Relief as granted by the Hon'ble National Green Tribunal in our favour then, TSPCB should consider to Refund (or) Relief accordingly.

Meanwhile we request the Board to restore the Order and grant us relief with an Order to allowing us to PERMIT the OPERATIONS of our Unit with immediate effect.

Submitted for your kind consideration.

Thanking you

Yours faithfully  
For BILASRAIKA SPONGE IRON INDIA PVT LTD

  
Authorized Signatory





# BILASRAIKA SPONGE IRON INDIA PVT LTD

ANNEXURE-II

Factory: Survey No. 159-160-163-164 Gundla Potla Pally Village Rajapur Mandal Mahaboob Nagar Dist (T.S)

E-Mail: Bsip1.Sponge@Gmail.Com

Adm. Office: 4-1-970, C-403 404, 4th Floor Upasana Block ,Ahuja Estate , Abids, Hyderabad-500001

Tel.: 040-24753679 , 24753698, 24753699, E-Mail: Bilasraikasponge@gmail.com

Dt: 10/02/2022

The Member Secretary  
Telangana State Pollution Control Board  
Paryavaran bhaven A-iii, Industrial Estate  
Sanathnagar, Hyderabad – 500 018

Respected Sir/ Madam

Sub:-Payment of FIRST INSTALLMENT towards Environmental Compensation – Reg.,

Ref:- 1. TSPCB Order No. MHb-08/TSPCB/TF/BO/2021 – 1549 dated 21/12/2021.  
2. Your Order No. MHB-08/TSPCB/TF/BO/2021-1869 dated 02/02/2022.

With reference to the cited subject and the Orders from TSPCB cited under No.1 & No.2 of the above we have paid an amount of **Rs.1,40,50,000/-** (Rupees One Crore Forty Lakhs Fifty Thousand only) towards Environmental Compensation from M/s. Bilasraika Sponge Iron India Pvt Ltd., HDFC A/c No: 50200044519263, Abids Branch, Hyderabad.

The details of the Payments are:

UTR NO : HDFCR52022021096116733  
Date of Payment : 10/02/2022  
Mode of payment : RTGS  
Paid to : TSPCB  
Paid into the A/c No : 39271613872  
IFSC Code No. : SBIN0021452.  
Bank Name : STATE BANK OF INDIA.  
Branch : Sanathnagar, Hyderabad

Please acknowledge the receipt of the payment made.

We also request that since the **FIRST INSTALLMENT** is paid as above, kindly issue us the revocation Order immediately so as to start our Production since we have been facing lot of hardships and running into huge unrecoverable losses due to the closure.

Kindly oblige and do the needful.

Thanking you  
Yours faithfully  
For **BILASRAIKA SPONGE IRON INDIA PVT LIMITED**

Authorized Signatory

Cc to: the Chief Env Engr – HO, PCB, Sanathnagar---for kind information  
Cc to: the Jt. Chief Engr – RO, Begumpet, PCB----for kind information



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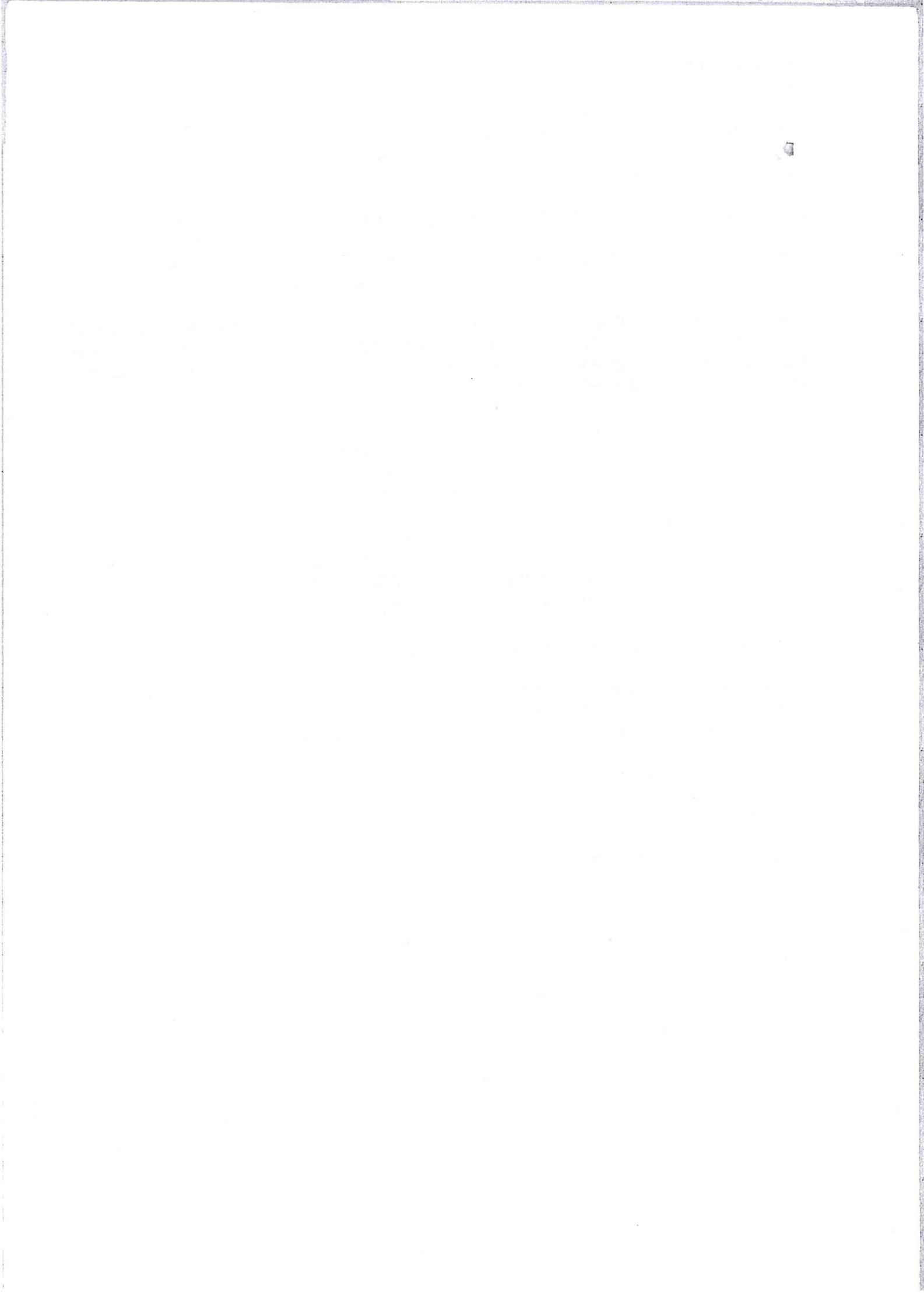
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(6) ANNEXURE-III  
**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER AIR (P&CP) AMENDMENT ACT, 1987**

**Order No. MHB-08/TSPCB/TF/BO/2022- 2064**

**Dt.18.02.2022**

**Sub :** M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Permission to Continue Production Activity for a period of Three Months** - Issued - Reg.

- Ref :**
1. CFO order dated 19.08.2017.
  2. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 04.03.2020.
  3. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 18.03.2020 & 08.07.2020.
  4. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 09.11.2020.
  5. Your industry letter dated 23.12.2020
  6. Hon'ble Appellate Authority orders dated 10.01.2022 in Appeal No., 9/2021
  7. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 21.12.2021.
  8. Order No. MHB-08/TSPCB/U-V/TF/2021 Dated 02.02.2022.
  9. Your industry letter dated 10.02.2022.

\* \* \*

1. WHEREAS, you are operating the industry located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District is a Sponge Iron manufacturing unit with a production capacity of 166 TPD (Two Kilns of each 100 TPD & 66 TPD).
2. WHEREAS, the Board issued CFO to your industry vide order dated 19.08.2017 which is valid 31.05.2022.
3. WHEREAS, the Board vide order dated 04.03.2020 issued Stop Production orders to the industry for non compliance of the Board directions
4. WHEREAS, the Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for Three Months.
5. WHEREAS, as per the Orders of Hon'ble NGT in OA No. 4 / 2019 (SZ) filed by Sri Anirudh Reddy, the Board vide order dated 09.11.2020 has communicated the assessment of the Environmental Compensation levied by the Board as Rs. 4,21,50,000/- and directed to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment.
6. WHEREAS, vide letter dated 23.12.2020, you have submitted objections on the assessments carried out by the Board.
7. WHEREAS, the Board vide order dated 26.03.2021 issued extension of Temporary permission to continue production activity valid for Six Months.
8. WHEREAS, the Board vide order dated 21.12.2021 communicated the decision taken by the Board that your request for Extension of Temporary permission to continue production activity and your objections on the assessments carried out by the Board are not considered. The Board has also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect.
9. WHEREAS, the industry has approached the Hon'ble Appellate Authority vide Appeal No., 9/2021. The Hon'ble Appellate Authority vide order dated 10.01.2022 disposed the Appeal stating that the appeal is not maintainable.
10. WHEREAS As per the request of the industry, the Board vide letter dated 02.02.2022 directed that the industry shall remit the Environmental Compensation as follows:

Installment	Amount	Timeline
FIRST	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
SECOND	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 <sup>st</sup> instalment
THIRD	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 <sup>nd</sup> instalment

DESPATCH NO. \_\_\_\_\_  
DATE : 21 FEB 2022

7

11. WHEREAS, the industry vide letter dated 10.02.2022 requested the Board to issue revocation of closure orders stating that you have paid the 1<sup>st</sup> instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
12. After careful consideration of material facts of the case, the Board hereby **issue temporary Permission to Continue Production Activity for a period of Three Months** with the following conditions:
- The industry shall regularly operate Bag filter to Stock House, coal crusher, injection coal conveyor, cooler discharge, intermediate bin etc., to control emissions.
  - The industry shall provide / maintain closed rooms at all Bag filter areas to collect Bag houses in closed area to avoid fugitive emissions while removing of the dust.
  - The industry shall operate Online Continuous Stack Emission Monitoring Systems (OCSEMS) for the Kiln Stacks with connection of the Online Emission Monitoring data to the server of TSPCB.
  - The industry shall install / maintain 4 Nos. of IP Cameras with TILT Zoom facility at 4 corners of the premises and connect to TSPCB website within one month time.
  - The industry shall provide / maintain wind breaking walls / Green mesh with height of 25 feet along with compound walls towards approach road and village immediately.
  - The industry shall provide / maintain dust suppression system at all the dust generation source / solid waste storage areas.
  - The unit shall also provide / maintain water sprinkling system at coal crusher area and raw material storage area.
  - The industry shall store the raw materials such a Iron ore, pillets, dolomite, coal etc., in closed sheds only.
  - The industry shall maintain housekeeping properly i.e. regular cleaning dust from the ground, internal roads and operate water sprinklers continuously.
  - The industry shall monitor the performance of online monitoring system at regular intervals and rectify / calibrate accordingly to meet the Board's Consent standards.
  - The industry shall calibrate online systems on Quarterly / half yearly basis and records for the calibration data shall be maintained.
13. The T.S.S.P.D.C.L has been directed to restore power supply to your industry **temporarily for a period of Three Months from the date of this order.**
14. These orders are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987. You will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To

M/s. Bilasraika Sponge Iron India Pvt. Ltd.,  
Gundlapotlapally Village, Balanagar Mandal,  
Mahaboobnagar District.

Copy to :

- The District Collector, Rangareddy for favour of information.
- The Superintending Engineer (Operations), Mahabubnagar for information and necessary action.
- The JCEE, ZO, Hyderabad for information and necessary action.
- The EE, RO, Hyderabad for information and necessary action.
- Concerned file.

// T.C.F.B.O //

B. V. B. G. W. R. S. H.

Senior Environmental Engineer (FAC)  
(Task Force)



8  
**TELANGANA STATE POLLUTION CONTROL BOARD**  
**Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-**  
**500 018**

Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No. MHB-08/TSPCB/U-I/TF/2022-**

2065

**Dt.18.02.2022**

**Sub :** M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Temporary Permission to Continue Production Activity for a period of Three Months** - Issued - Reg.

**Ref :**

1. CFO order dated 19.08.2017.
2. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 04.03.2020.
3. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 18.03.2020 & 08.07.2020.
4. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 09.11.2020.
5. Your industry letter dated 23.12.2020
6. Hon'ble Appellate Authority orders dated 10.01.2022 in Appeal No., 9/2021
7. Order No. MHB-08/TSPCB/U-V/TF/2020 Dated 21.12.2021.
8. Order No. MHB-08/TSPCB/U-V/TF/2021 Dated 02.02.2022.
9. Your industry letter dated 10.02.2022.

\* \* \*

1. WHEREAS, you are operating the industry located at Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District is a Sponge Iron manufacturing unit with a production capacity of 166 TPD (Two Kilns of each 100 TPD & 66 TPD).
2. WHEREAS, the Board issued CFO to your industry vide order dated 19.08.2017 which is valid 31.05.2022.
3. WHEREAS, the Board vide order dated 04.03.2020 issued Stop Production orders to the industry for non compliance of the Board directions
4. WHEREAS, the Board vide order dated 18.03.2020 & 08.07.2020 issued Temporary permission to continue production activity valid for Three Months.
5. WHEREAS, as per the Orders of Hon'ble NGT in OA No. 4 / 2019 (SZ) filed by Sri Anirudh Reddy, the Board vide order dated 09.11.2020 has communicated the assessment of the Environmental Compensation levied by the Board as Rs. 4,21,50,000/- and directed to raise objections if any within 7 days from the date of this order failing which the assessment carried out by the Board may be treated as final assessment.
6. WHEREAS, vide letter dated 23.12.2020, you have submitted objections on the assessments carried out by the Board.
7. WHEREAS, the Board vide order dated 26.03.2021 issued extension of Temporary permission to continue production activity valid for Six Months.
8. WHEREAS, the Board vide order dated 21.12.2021 communicated the decision taken by the Board that your request for Extension of Temporary permission to continue production activity and your objections on the assessments carried out by the Board are not considered. The Board has also directed the TSSPDCL to disconnect Power Supply to your industry with immediate effect.
9. WHEREAS, the industry has approached the Hon'ble Appellate Authority vide Appeal No., 9/2021. The Hon'ble Appellate Authority vide order dated 10.01.2022 disposed the Appeal stating that the appeal is not maintainable.
10. WHEREAS As per the request of the industry, the Board vide letter dated 02.02.2022 directed that the industry shall remit the Environmental Compensation as follows:

Installment	Amount	Timeline
FIRST	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	Immediately
SECOND	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 1 <sup>st</sup> instalment
THIRD	Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand only)	After One month from the date of payment of the 2 <sup>nd</sup> instalment

DESPATCH NO:

DATE : 21 FEB 2022

9

11. WHEREAS, the industry vide letter dated 10.02.2022 requested the Board to issue *revocation of closure orders* stating that you have paid the 1<sup>st</sup> instalment of Rs. 1,40,50,000/- (Rupees One Crore Forty Lakh Fifty Thousand Only) as committed.
12. After careful consideration of material facts of the case, the Board hereby **issue temporary Permission to Continue Production Activity for a period of Three Months** with the following conditions:
  - i. The industry shall comply with all conditions stipulated in CFO Order and directions issued by the Board.
  - ii. The unit shall revalidate the Bank Guarantee before its expiry till further orders from the Board.
13. The T.S.S.P.D.C.L has been directed to restore power supply to your industry **temporarily for a period of Three Months from the date of this order.**
14. These directions are issued under section 33(A) of the Water (Prevention and Control of pollution) Amendment act, 1988.
15. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To

**M/s. Bilasraika Sponge Iron India Pvt. Ltd.,  
Gundlapotlapally Village, Balanagar Mandal,  
Mahaboobnagar District.**

**Copy to :**

1. The District Collector, Rangareddy for favour of information.
2. The Superintending Engineer (Operations), Mahabubnagar for information and necessary action.
3. The JCEE, ZO, Hyderabad for information and necessary action.
4. The EE, RO, Hyderabad for information and necessary action.
5. Concerned file.

// T.C.F.B.O //

*Sub Gini*

**Senior Environmental Engineer (FAC)  
(Task Force)**



10

# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. MHB-08/TSPCB/UH-V/TF/2022 - 2666**      **Date: 18.02.2022**

DESPATCH NO. \_\_\_\_\_  
DATE : 21 FEB 2022

**Sub :** M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Air (Prevention and control of Pollution) Amendment Act, 1987 - **Temporary Restoration of Power Supply Orders for a period of Three Months** - Orders Issued - Reg.

**Ref :** 1. Order No. MHB-08/TSPCB/U-I/TF/2021-, dt. 21.12.2021.  
2. Industry letter dated 10.02.2022  
3. Order No. MHB-08/TSPCB/TF/BO/2022 dt.18.02.2022.

\* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to disconnect the power supply to the industry.

The industry vide letter dated 10.02.2022 requested for revocation of closure orders. After careful consideration of all facts of the case, the Board has decided to issue temporary permission to Continue Production Activity for a period of Three Months.

The Board hereby directs the T.S.S.P.D.C.L to restore power supply to M/s. Bilasraika Sponge Iron India Pvt. Ltd., Gundlapotlapally Village, Balanagar Mandal, Mahaboobnagar District temporarily for a period **of Three months from the date of this order** for carrying out the production activities. The Southern Power Distribution Company of TS Ltd. is directed not to extend the power supply beyond the period mentioned above without prior orders of T.S. Pollution Control Board. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Mahabubnagar.**

**Copy to:**

1. The JCEE, ZO, Hyderabad for information and necessary action.
2. The EE, RO, Hyderabad for information and necessary action.
3. Concerned file.

//T.C.F.B.O//

*B. Subhinisha*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**

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